

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MAHESH TANAJIRAO PATANKAR

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 13470/2023

OM PARKASH (DEAD) THR. LRS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

WITH

Diary No(s). 13469/2023 (IV-B)

(IA No.93625/2023-CONDONATION OF DELAY IN FILING and IA No.93626/2023-APPLICATION FOR SUBSTITUTION and IA No.93627/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.93629/2023-APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT and IA No.93628/2023-APPLICATION FOR ABATEMENT

IA No. 93625/2023 - CONDONATION OF DELAY IN FILING)

Diary No(s). 30328/2023 (IV-B)

(FOR ADMISSION and I.R. and IA No.179547/2023-CONDONATION OF DELAY IN FILING and IA No.179549/2023-APPLICATION FOR SUBSTITUTION and IA No.179569/2023-SETTING ASIDE AN ABATEMENT and IA No.179550/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.179571/2023-APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT)

Date : 29-02-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Somvir Singh Deswal, Adv.
Mr. Manoj Kumar, Adv.
Mr. Kuldeep Singh Bhakar, Adv.
Mr. Diwan Singh Chauhan, Adv.
Ms. Amit Kumari Saroha, Adv.
Mr. Nischal Kumar Neeraj, AOR

For Respondent(s)

Dr. Monika Gusain, AOR
Mr. Hariom Yaduvanshi, Adv.
Ms. S. Harini, Adv.
Mr. Arjun Yaduvanshi, Adv.UPON hearing the counsel the Court made the following
O R D E R

D. No. 13470 of 2023

Four weeks' time as a last chance, is granted to respondent nos.1 to 3 to file counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

D. No. 13469 of 2023

The matter has already been directed to be listed before the Hon'ble Court.

D. No. 30238 of 2023

Despite due service on respondent nos.1 and 2, there is no appearance. However, Dr. Monika Gusain, Ld. AOR seeks for time to file vakalatnama and counter affidavit on behalf of respondent no.1. Four weeks' time is granted for the said purpose.

Two weeks' time is granted to Ld. counsel for the petitioner, to take fresh steps and file fresh particulars, to issue notice to respondent nos.3 to 5.

List again on 25.04.2024.

MAHESH TANAJIRAO PATANKAR
Registrar